



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jun/202223/4

DATED: 14/06/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202223/4 dated 14/06/2022 of Norms Committee - IV for the year 2022-23 was held on 14/06/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SCREEN ART & GRAPHICS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000125AM15
RA File Number	039504000892 AM14
Licence No and Date	0310770560/18/02/2014
Norms Committee Decision: The committee considered the case as per the agenda and noted that the export product related to textile. Hence, the committee decided to transfer the case to NV V.	

Case No.	2 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000343AM15
RA File Number	052404000478 AM14
Licence No and Date	0510388236/04/06/2014
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 01.01.2014 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	3 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000324AM15
RA File Number	042404000059 AM15
Licence No and Date	0410158576/11/06/2014
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 01.01.2014 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	4 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected

Party Name	UNIJULES LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000234AM16
RA File Number	039504000873 AM15
Licence No and Date	0310793072/19/01/2015
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2015 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	5 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	UNICHEM LABORATORIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018205001775AM16
RA File Number	039504000591 AM16
Licence No and Date	0310800303/18/11/2015
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 07.04.2016 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	6 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	OMNI IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001046AM19
RA File Number	039504000636 AM16
Licence No and Date	0310801210/18/12/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	7 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001335AM19
RA File Number	039504000257 AM17
Licence No and Date	0310805812/29/06/2016
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Content indicated in export does not match with quantity of import asked for, taking wastage into account. 2. Why wastage on item no. 1 is 2% while other wastage is 1%, when manufacturing is simple mixing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	AICA LAMINATES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001120AM19
RA File Number	052304000299 AM18
Licence No and Date	0510404549/08/11/2017
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	9 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001032AM19
RA File Number	039404000628 AM18
Licence No and	0310817407/29/11/2017

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	10 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARAMOUNT MINERALS AND CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001055AM19
RA File Number	039504000566 AM19
Licence No and Date	0310824015/26/09/2018
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.07.2021 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	11 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	ARCHIDPLY INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000654AM19
RA File Number	052304000320 AM19
Licence No and Date	0510408369/06/11/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 01.01.2018 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000744AM19
RA File Number	039504000914 AM19
Licence No and Date	0310825450/05/12/2018

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 18.03.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	13 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000804AM19
RA File Number	052304000413 AM19
Licence No and Date	0510409107/27/12/2018

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).

Case No.	14 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001177AM19
RA File Number	062404000070 AM19
Licence No and Date	0610039115/05/02/2019

Norms Committee Decision:

The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.

Case No.	15 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	ARISHINA LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001211AM19
RA File Number	102404000101 AM19
Licence No and Date	1010060133/20/02/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	16 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	WICTOR CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001388AM19
RA File Number	052404000685 AM19
Licence No and Date	0510409861/06/03/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to the hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	17 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001412AM19
RA File Number	102404000104 AM19
Licence No and Date	1010060141/07/03/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	18 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	AGRISOL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000025AM20
RA File Number	092404000618 AM19
Licence No and Date	0910067378/08/04/2019
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 20.12.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	19 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PACIFIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000251AM20
RA File Number	132404000157 AM20
Licence No and Date	1310049350/09/07/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.07.2021 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	20 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ARTEK SURFIN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000272AM20
RA File Number	039404000327 AM20
Licence No and Date	0310830522/24/07/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against the D/L issued to the firm dated 27.10.2020 followed by a reminder on 13.12.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.106.2022).	

Case No.	21 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000344AM20
RA File Number	082404000403 AM18
Licence No and Date	0810146063/29/08/2019
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	22 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM REVIW00000838AM23
RA File Number	039504000532 AM20
Licence No and Date	0310831320/30/08/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	23 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000426AM20
RA File Number	082404000179 AM20
Licence No and Date	0810146345/15/10/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	24 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000467AM20

RA File Number	039504000771 AM20
Licence No and Date	0310832688/11/11/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	25 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000522AM20
RA File Number	039504000898 AM20
Licence No and Date	0310833339/11/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder on 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	26 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	GRASIM INDUSTRIES LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	018305000574AM20		
RA File Number	342404000253 AM20		
Licence No and Date	3410045739/24/12/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLY ALUMINIUM CHLORIDE POWDER (Alumina Content 28.4%)	2033.0 MT	ALUMINA HYDRATE	978.69 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	27 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000581AM20
RA File Number	082404000307 AM20
Licence No and Date	0810146862/27/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. The firm has not submitted COA of the Copper scrap from their foreign supplier. They may be requested to submit the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	28 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000614AM20
RA File Number	062404000081 AM20
Licence No and Date	0610039395/07/01/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	29 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000620AM20
RA File Number	039504000978 AM20
Licence No and Date	0310834001/08/01/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to transfer the case to NC-VI as export product is food item. Hence, the committee decided to transfer the case to NC VI.

Case No.	30 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	BLS POLYMERS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000633AM20
RA File Number	052304000330 AM20
Licence No and Date	0510413313/13/01/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 29.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	31 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000636AM20
RA File Number	082404000336 AM20
Licence No and Date	0810146987/13/01/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022 Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	32 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000643AM20
RA File Number	039504001009 AM20
Licence No and Date	0310834271/17/01/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter	

issued on 31.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	33 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000644AM20
RA File Number	052404000671 AM20
Licence No and Date	0510413368/17/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-VI as items seems to be under Food Category. Hence, the case stands disposed of.	

Case No.	34 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000658AM20
RA File Number	092404000463 AM20
Licence No and Date	0910068417/27/01/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Sodium Bichromate (Dihydrate)

Qty. : 1000.0 MT

Import Item:

S.No.	Item Description	Qty. Recommended per MT of Export
1.	Chrome Ore (containing 44% Cr ₂ O ₃ -)	1.31 MT
2	Soda Ash	0.898 MT
3	Wood cuts for Pallets	Net to net

4	Nails for Pallets	Not Allowed in packing materials
5.	Jumbo Bags (size of I MT packing of Export item)	Net to net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000679AM20
RA File Number	052304000420 AM20
Licence No and Date	0510413511/03/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	36 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	ORIYON NATURAL FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000680AM20
RA File Number	102404000096 AM20
Licence No and Date	1010060389/04/02/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	37 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022

HQ File Number	018305000696AM20
RA File Number	082404000370 AM20
Licence No and Date	0810147220/11/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. The firm has not submitted COA of the Copper scrap from their foreign supplier. They may be requested to submit the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	38 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. The firm has not submitted COA of the Copper scrap from their foreign supplier. They may be requested to submit the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	39 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000722AM20
RA File Number	052404000726 AM20
Licence No and Date	0510413642/18/02/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 31.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	40 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000740AM20
RA File Number	022404000190 AM20
Licence No and Date	0210209783/21/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 05.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	41 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000815AM21
RA File Number	039404000004 AM21
Licence No and Date	0310836019/27/04/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.11.2021 followed by reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	42 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000846AM21
RA File Number	042404000024 AM21
Licence No and Date	0410166765/21/05/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	43 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000957AM21
RA File Number	082404000084 AM21
Licence No and Date	0810148092/10/07/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. The firm has not submitted COA of the Copper scrap from their foreign supplier. They may be requested to submit the same.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	44 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305000966AM21
RA File Number	092404000114 AM21
Licence No and Date	0910068960/15/07/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).

Case No.	45 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022

HQ File Number	018305000976AM21
RA File Number	022404000047 AM21
Licence No and Date	0210209994/21/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 28.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	46 / NC/4/MEET/Jun/202223/4	
Case Status	Case Approved	
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022	
HQ File Number	018305001007AM21	
RA File Number	039404000317 AM21	
Licence No and Date	0310837600/10/08/2020	
Norms Committee Decision:		
The committee considered the case as per the agenda and decided to take a cue from SION A 2866 and ratify the norms as under:-		
Export item: SELF ADHESIVE PAPER 152 GSM + / -10% (containing coated paper)		
Qty.: 961538.46 SQUARE METERS (SQM)		
Import Items:		
S. No.	Description	Qty. Recommended
1	COATED PAPER IN JUMBO ROLLS (78 GSM + / - 10%)	1000000.0 SQUARE METER (SQM)
2	GLASSINE PAPER (60 GSM + / - 10%)	1000000.0 SQUARE METER (SQM)
3	ADHESIVE (100% SOLID)(RUBBER BASED HOT MELT)	23.076 METRIC TON
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	47 / NC/4/MEET/Jun/202223/4
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Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001022AM21
RA File Number	022404000054 AM21
Licence No and Date	0210210048/19/08/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 28.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	48 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	GRASIM INDUSTRIES LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	018305001055AM21		
RA File Number	342404000156 AM21		
Licence No and Date	3410046374/07/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLY ALUMINIUM CHLORIDE POWDER (Alumina Content 28.4%)	7120.0 MT	ALUMINA HYDRATE	3427.57 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	49 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001056AM21
RA File Number	318304000059 AM21
Licence No and Date	3110067846/08/09/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	50 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001135AM21
RA File Number	082404000220 AM21
Licence No and Date	0810148768/09/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 15.06.2022).	

Case No.	51 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001151AM21
RA File Number	039504000454 AM21
Licence No and Date	0310839059/21/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.01.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	52 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001170AM21
RA File Number	039504000491 AM21
Licence No and Date	0310839272/02/11/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 13.05.2022 and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).

Case No.	53 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001189AM21
RA File Number	052404000407 AM21
Licence No and Date	0510415779/09/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	54 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	018305001192AM21		
RA File Number	039504000500 AM21		
Licence No and Date	0310839414/09/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROSULFOCARB TECHNICAL (97.5% MIN.)	1 Kg	AMMONIUM THIOCYANATE 98.50% MIN.	0.390 Kg
		DI-N-PROPYLAMINE 99% MIN.	0.480 Kg
		BENZYL CHLORIDE 99.5% MIN	0.556 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	018305001207AM21
RA File Number	039504000508 AM21
Licence No and Date	0310839507/12/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PROSULFOCARB TECHNICAL (97.5% MIN.)	1 Kg	AMMONIUM THIOCYANATE 98.50% MIN.	0.390 Kg
		DI-N-PROPYLAMINE 99% MIN.	0.480 Kg
		BENZYL CHLORIDE 99.5% MIN	0.556 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00057051AM21
RA File Number	03AA04013957 AM21
Licence No and Date	0311000734/07/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

EXPORT ITEM:

NEW V SET UV CURABLE NEWS CYAN PRINTING INK (PIGMENT 15%+/-3% Solid Content 85 +/- 3)

Qty. :50000.0 Kg

Import Items:

Sr. No.	Description	Qty/ Kg of export
1	BUTYLATED HYDROXYTOLUENE	0.00157
2	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.14101
3	EDTA DISODIUM	0.00098
4	EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00078
5	EPOXY ACRYLATE IN GPTA	0.05000
6	IRGACURE 184/OMNIRAD 184 (1-HYDROXYCYCLOHEXYL PHENYL KETONE)	0.04546
7	IRGACURE 907 (2-METHYL-1-(4-METHYLTHIOPHENYL)-2-MORPHOLINOPROPAN-1-ONE)	0.01000
8	LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.05102
9	PHOTOINITIATOR 389	0.01020
10	PIGMENT BLUE 15.3 (WC)	0.16163
11	POLYESTER ACRYLATE - D	0.33220
12	POLYESTER ACRYLATE - P	0.17490

13	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00102
14	SPEEDCURE EHA/OMNIRAD EHA(2-ETHYLHEXYL-4-(DIMETHYLAMINO)BENZOAT	0.01515
15	SPEEDCURE ITX- PHOTOINITIATOR -ITX (ISOPROPYLTHIOXANTHONE)	0.01515
16	SST-204- PTFE WAX	0.01010
17	TEGO RAD 2700	0.01000
18	THICKENING AGENT (CLAYTONE HY)	0.00286

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00071122AM21
RA File Number	02AA04007991 AM21
Licence No and Date	0211000214/27/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	58 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00071229AM21
RA File Number	02AA04007818 AM21
Licence No and Date	0211000202/27/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	59 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00071345AM21
RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	60 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00071346AM21
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	61 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	HQRNORM APPLY 00071469AM21		
RA File Number	31AA04005569 AM21		
Licence No and Date	3111000115/28/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 1 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
MINT N&A U214, PD/20-0348, 2FX0000004 (Containing CINEOL Natural 2.2%, DL-Menthol FG 8.0%)	1.0 Kg	Cineol Natural	0.0222 Kg
		DL-Menthol FG	0.0808 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00071471AM21
RA File Number	30AA04003840 AM21
Licence No and Date	3011000178/28/01/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	63 / NC/4/MEET/Jun/202223/4		
Case Status	Case Withdrawn		
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		

HQ File Number	HQRNORM APPLY 00071474AM21
RA File Number	31AA04005571 AM21
Licence No and Date	3111000117/28/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202223/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	64 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00074840AM21
RA File Number	06AA04003245 AM21
Licence No and Date	0611000141/01/02/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	65 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00075475AM21
RA File Number	05AA04026073 AM21
Licence No and Date	0511001006/02/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	66 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	C.J CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00075760AM21

RA File Number	03AA04021734 AM21
Licence No and Date	0311001433/03/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	67 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00077366AM21
RA File Number	039404000240 AM21
Licence No and Date	0311001343/05/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 15.06.2022)	

Case No.	68 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	COROMANDEL INTERNATIONAL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	HQRNORM APPLY 00096347AM21		
RA File Number	18AA04000077 AM21		
Licence No and Date	1811000001/03/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 20% + CYPROCONAZOLE 8% (w/v) SC(Agrochemical -Fungicides)	1 Liter	Cyproconazole Technical 95%	0.085 Kg
		Azoxystrobin Technical 98%	0.208 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

COMMITTEE

Case No.	69 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00110634AM22
RA File Number	05AA04023262 AM22
Licence No and Date	0511003060/09/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the license has been surrendered and informed by the firm vide a letter dated 18th May 2022. Hence, the committee decided to withdraw the case.	

Case No.	70 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00121799AM22
RA File Number	30AA04003910 AM22
Licence No and Date	3011000788/22/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	71 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SHREEJI IMPORTERS & EXPORTERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00124658AM22
RA File Number	24AA04003687 AM22
Licence No and Date	2411000615/25/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	72 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00125820AM22
RA File Number	03AA04027768 AM22
Licence No and Date	0311004964/27/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	73 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	RASIK PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00126522AM22
RA File Number	06AA04003182 AM22
Licence No and Date	0611000524/29/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued

on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	74 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 13.05.2022. The committee decided to defer the case for further examination.	

Case No.	75 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00134221AM22
RA File Number	09AA04005690 AM22
Licence No and Date	0911001173/08/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00148338AM22
RA File Number	039504000996 AM20
Licence No and	0311000425/27/07/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Complete chemistry with requirement of import item no. 3 and 4. 2. Requirement and recovery of DMF. 3. Stepwise complete material balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00149945AM22
RA File Number	02AA04015575 AM22
Licence No and Date	0211001010/29/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	78 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00153606AM22
RA File Number	03AA04042850 AM22
Licence No and Date	0311005873/04/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022	

1. Complete chemistry with requirement of import item no. 3 and 4.
2. Requirement and recovery of DMF.
3. Stepwise complete material balance.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00153806AM22
RA File Number	08AA04018380 AM22
Licence No and Date	0811002226/04/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 15.06.2022)	

Case No.	80 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00153807AM22
RA File Number	08AA04018442 AM22
Licence No and Date	0811002227/04/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminderletter issued on 15.06.2022)	

Case No.	81 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00164100AM22
RA File Number	039404000640 AM21
Licence No and Date	0311006215/17/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 13.05.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	82 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00169332AM22
RA File Number	05AA04072273 AM22
Licence No and Date	0511004263/24/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	83 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	FORACE POLYMERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	HQRNORM APPLY 00195243AM22		
RA File Number	05AA04084503 AM22		
Licence No and Date	0511004974/27/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-			
Export Item	Quantity	Import item	Quantity
CATALYST HARDNER CONTAINING 90 PERCENT DIBASIC ESTER AND 10 PERCENT	70000 Kgs	DI BASIC ESTER	63000 Kgs

METHANOL(CATALYST HARDNER FORTECH 1110M)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	84 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	NUTECH PRINT SERVICES INDIA
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00196596AM22
RA File Number	05AA04087022 AM22
Licence No and Date	0511005028/28/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	85 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00197229AM22
RA File Number	07AA04030531 AM22
Licence No and Date	0711002023/29/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	86 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00211668AM22
RA File Number	32AA04023114 AM22
Licence No and Date	3211001768/13/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 15.06.2022)

Case No.	87 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00219043AM22
RA File Number	08AA04033009 AM22
Licence No and Date	0811002932/20/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	88 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00217945AM22
RA File Number	03AA04023318 AM22
Licence No and Date	0311007772/20/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	89 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00219039AM22
RA File Number	08AA04033010 AM22
Licence No and Date	0811002931/20/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	90 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00219660AM22
RA File Number	039504000271 AM21
Licence No and Date	0311007804/21/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. Complete chemistry with requirement of import item no. 3 and 4.
2. Requirement and recovery of DMF.
3. Stepwise complete material balance.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	91 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00222078AM22
RA File Number	05AA04093125 AM22
Licence No and Date	0511005586/22/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 09.03.2022. The committee decided to defer the case for further examination.

Case No.	92 / NC/4/MEET/Jun/202223/4
Case Status	Case Rejected
Party Name	AGRO LIFE SCIENCE CORPORATION

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00226767AM22
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to the deficiency letter issued on 19.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	93 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00272182AM22
RA File Number	05AA040106681 AM22
Licence No and Date	0511006575/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	94 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00280419AM22
RA File Number	03AX04000112 AM22
Licence No and Date	0311009331/09/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	95 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022

HQ File Number	HQRNORM APPLY 00286846AM22
RA File Number	08AX04000032 AM22
Licence No and Date	0811003432/15/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	96 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00287164AM22
RA File Number	08AA04035942 AM22
Licence No and Date	0811003447/15/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	97 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00292953AM22
RA File Number	05AX04000168 AM22
Licence No and Date	0511007029/21/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	98 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00305698AM22
RA File Number	26AA04005873 AM22
Licence No and Date	2611000391/03/01/2022

Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	
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Case No.	99 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00307712AM22
RA File Number	06AA04004572 AM22
Licence No and Date	0611001027/04/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	100 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00310767AM22
RA File Number	05AX04000453 AM22
Licence No and Date	0511007719/07/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 15.06.2022)	

Case No.	101 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00310982AM22
RA File Number	05AX04000467 AM22
Licence No and Date	0511007737/07/01/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 15.06.2022)

Case No.	102 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	BALAJI CORK
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00315813AM22
RA File Number	05AX04000449 AM22
Licence No and Date	0511007852/12/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	103 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00318551AM22
RA File Number	31AX04000036 AM22
Licence No and Date	3111000878/14/01/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022	
1. Provide Appendix 4E. 2. material balance sheet.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	104 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00318833AM22

RA File Number	05AX04000047 AM22
Licence No and Date	0511007954/14/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	105 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00322240AM22
RA File Number	08AX04000137 AM22
Licence No and Date	0811003798/18/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	106 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00322404AM22
RA File Number	30AX04000076 AM22
Licence No and Date	3011001673/18/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	107 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00326592AM22
RA File Number	05AX04000675 AM22
Licence No and Date	0511008166/21/01/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/May/202223/3 dated 31.05.2022 and got approved. Hence, the committee decided to withdraw the case

Case No.	108 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00326705AM22
RA File Number	05AX04000667 AM22
Licence No and Date	0511008175/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	109 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00326709AM22
RA File Number	05AX04000704 AM22
Licence No and Date	0511008176/21/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination.	

Case No.	110 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00329484AM22
RA File Number	03AA040108393 AM22
Licence No and Date	0311010823/24/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).	

Case No.	111 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00329506AM22
RA File Number	08AX04000236 AM22
Licence No and Date	0811003856/24/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	112 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00333027AM22
RA File Number	05AX04000774 AM22
Licence No and Date	0511008285/27/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Production consumption data for the technical active ingredient (a.i) for past 3 years duly certified by GST. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	113 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00332569AM22
RA File Number	08AX04000247 AM22
Licence No and Date	0811003885/27/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	114 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00334448AM22
RA File Number	03AX04000906 AM22
Licence No and Date	0311010956/28/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).

Case No.	115 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00339157AM22
RA File Number	03AX04000853 AM22
Licence No and Date	0311011050/01/02/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	116 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00342173AM22
RA File Number	05AX04000848 AM22
Licence No and Date	0511008562/03/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Imidacloprid 35 % SC(Imidacloprid 35 % SC)	1 Liter	Imidacloprid technical (95%)	0.413 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	117 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00351847AM22
RA File Number	039504000206 AM16
Licence No and Date	0311011340/11/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. COA of import from foreign supplier.
2. COA of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	118 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not

furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 15.06.2022).

Case No.	119 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.

Case No.	120 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00366334AM22
RA File Number	05AX04001026 AM22
Licence No and Date	0511010486/24/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Clodinafop Propargyl 15% WP(Clodinafop Propargyl 15% WP)	15,000 Kg	5-CHLORO-2,3-DIFLUORO PYRIDINE	1386 Kg
		R(+)-2-(4-HYDROXY PHENOXY) PROPIONIC ACID (DHPPA)	1576.0 Kg
		Propargyl Chloride	1260.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE

Case No.	121 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00367755AM22
RA File Number	34AX04000260 AM22
Licence No and Date	3411001805/25/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLY ALUMINIUM CHLORIDE POWDER (Alumina Content 28.4%)	4100.0 MT	ALUMINA HYDRATE	1973.74 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	122 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00372546AM22
RA File Number	02AX04000171 AM22
Licence No and Date	0211002042/02/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	123 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022

HQ File Number	HQRNORM APPLY 00372561AM22
RA File Number	03AX04001511 AM22
Licence No and Date	0311012173/02/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	124 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	HQRNORM APPLY 00372927AM22		
RA File Number	05AX04001136 AM22		
Licence No and Date	0511010590/02/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Difenoconazole 13.9%+Propiconazole 13.9% EC(Difenoconazole 13.9%+Propiconazole 13.9% EC)	1 Liter	Difenoconazole technical	0.1582 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	125 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00375286AM22
RA File Number	05AX04001125 AM22
Licence No and Date	0511010671/04/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	126 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00375473AM22
RA File Number	05AX04001193 AM22
Licence No and Date	0511010691/04/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	127 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00379552AM22
RA File Number	08AX04000619 AM22
Licence No and Date	0811004321/08/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	128 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00379593AM22
RA File Number	06AX04000118 AM22
Licence No and Date	0611001182/08/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	129 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00383424AM22
RA File Number	05AX04001200 AM22
Licence No and Date	0511010894/11/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 15.06.2022)	

Case No.	130 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00383716AM22
RA File Number	039504001218 AM19
Licence No and Date	0311012653/11/03/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Complete chemistry with requirement of import item no. 3 and 4. 2. Requirement and recovery of DMF. 3. Stepwise complete material balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	131 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	MELZER CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00387252AM22
RA File Number	31AX04000035 AM22
Licence No and Date	3111001167/15/03/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	132 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00404093AM22
RA File Number	03AX04001881 AM22
Licence No and Date	0311013392/28/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	133 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00408513AM22
RA File Number	03AX04001980 AM22
Licence No and Date	0311013470/30/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022

1. Technical specification and catalogue of import item no. 1 and 2.
2. Detail of indigenous input with quantity.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	134 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000034AM23

RA File Number	15AX04000014 AM22
Licence No and Date	1511000111/01/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2022-23/4 dated 14.06.2022 1. Details given in letter dated 23.05.2022; item of export has been indicated as 3.00 MT while in application export is 150.0 MT. Please clarify. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 15.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	135 / NC/4/MEET/Jun/202223/4		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	HQRNORM APPLY 00000062AM23		
RA File Number	03AX04000003 AM23		
Licence No and Date	0311013613/05/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Zinc Alkydithiophosphate (PHP-71UP) (ZDDP (PHP-71UP)(Zinc Alkydithiophosphate (PHP-71UP) (ZDDP (PHP-71UP))	1 Kg	Methyl Iso Butyl Carbinol (MIBC)	0.239 Kg
		Yellow Phosphorus	0.093 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	136 / NC/4/MEET/Jun/202223/4		
Case Status	Case Deferred		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022		
HQ File Number	HQRNORM APPLY 00000134AM23		

RA File Number	05AX04000008 AM23
Licence No and Date	0511011676/08/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	137 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000135AM23
RA File Number	05AX04000009 AM23
Licence No and Date	0511011677/08/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	138 / NC/4/MEET/Jun/202223/4
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000305AM23
RA File Number	10AX04000016 AM23
Licence No and Date	1011001045/19/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	139 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000503AM23
RA File Number	03AX04001725 AM22
Licence No and Date	0311014281/29/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022 followed by a reminder on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 15.06.2022)

Case No.	140 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000662AM23
RA File Number	05AX04000297 AM23
Licence No and Date	0511012331/09/05/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)

Case No.	141 / NC/4/MEET/Jun/202223/4
Case Status	Case Approved
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000686AM23
RA File Number	03AX04000605 AM23
Licence No and Date	0311014622/10/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DICAMBA TECHNICAL 98% MIN	1 Kg	2,5 Dichloroaniline	1.077 Kg
		Potassium Hydroxide (Caustic Potash Flakes)	0.79 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	142 / NC/4/MEET/Jun/202223/4
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Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000752AM23
RA File Number	52AX04000037 AM23
Licence No and Date	5211002484/13/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 01.06.2022. Hence, the committee decided to defer the case. (Reminder letter issued on 15.06.2022)	

Case No.	143 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CHEMOCID IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00000908AM23
RA File Number	03AX04000789 AM23
Licence No and Date	0311014891/20/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	

Case No.	144 / NC/4/MEET/Jun/202223/4
Case Status	Case Deferred
Party Name	CHEMOCID IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202223/ 4 and 14/06/2022
HQ File Number	HQRNORM APPLY 00001067AM23
RA File Number	03AX04000828 AM23
Licence No and Date	0311015099/30/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 15.06.2022)	